

14-32 hrs.

[SHRI P.M. SAYEED *in the Chair*]

Matters Under Rule 377

(i) **Need to provide financial assistance to the people affected by water logging in areas covered by Indira Gandhi Canal, Rajasthan**

[*Translation*]

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, due to water logging caused in the area encompassed by the Indira Canal and the First Head of Ghaggar flood control project at Mastawali and Suratgarh Head (Rajasthan), the land remains continuously submerged in water. The water logging has been there continuously for the past 5-6 years. Due to this water logging the residential areas of the villages remain submerged in water. As a result, many residential houses have collapsed and crops cannot be raised in agricultural land. As a consequence, pucca water courses built in the area, have also been destroyed. The source of livelihood of the people, i.e., the agricultural production has been completely shattered. Negligible financial assistance has been provided to only few people by the Government.

Therefore, I strongly urge upon the Government of India that rehabilitation grant may be provided as compensation to those people of the above area, whose houses and pucca watercourses have been destroyed due to water logging and the agricultural land which has been rendered unsuitable for agricultural production should be made cultivable by employing modern equipments for this purposes. Various recoveries including loans advanced by Government and banks to owners of these lands should be stopped immediately.

(ii) **Need to give clearance to the Vijaya Nagar Steel Project in Karnataka**

[*English*]

SHRI C. P. MUDALA GIRIYAPPA (Chitradurga) The Government of

Karnataka has chosen Essar Gujarat as the joint sector partner for the Vijaya Nagar steel project. This decision of the State Government brings to a close yet another chapter on the saga of the Vijayanagar Steel.

Karnataka State Industrial and Investment Corporation Limited (KSIIDC) will naturally be the dominant partner with 26% share holding. Essar contributing 25%. The rest will be raised partly by way of loan from financial institution and partly from the public.

The long cherished dream of the people of Karnataka is becoming a reality. I urge upon the hon. Minister of Steel and Mines to give clearance to this project immediately.

(iii) **Need to set up a Super Thermal Power Station at Hirma near Jharsuguda in Ib Valley**

SHRI SRIBALLAB PANIGRAHI (Deogarh): Power shortage affects our daily life. It adversely affects our industrial growth and economy as well. As power holds key to progress and prosperity of the nation, we have to make all endeavours to attain self-sufficiency in power as early as possible. As such, power generation deserves to be given top priority in Eighth Plan now under formulation.

The recommendations of the Site Selection Committee constituted in March, 1988 for identifying sites for large thermal power stations should be accepted and necessary follow up action taken immediately. The proposal for setting up a Super Thermal Power Station at Hirma near Jharsuguda in Ib Valley of Orissa should be expedited keeping in view the power crisis and overall backwardness of the State of Orissa.

(iv) **Need to upgrade Hyderabad as a 'Metropolitan City' and provide necessary funds for the purpose**

SHRI DATTATRAYA BANDARU (Secunderabad): Hyderabad city